नीतियों और नेतृश्व में परिवर्तन किया, उसी तरह मानिसस्ट पार्टी भी इस मुनाव के परिणाओं से सबक ले कर अपनी नीतियों और कार्यक्रमों पर पुनविचार करेगी और देखेगी कि उस की नीतियों और कार्यक्रमों में क्या मुटियां हैं और उस के नेतृश्व ने कहां गलती की है।

1967 के आम चनाव के बाद बंगाल मे किस तरह का बातावरण पैदा किया गया था ? क्या घेराक जनतात्रिक परम्परा के अनुकुल या ? क्या घेराव संसदीय जनतत्र को आगे बढाने के लिए किया गया था ? बंगाल में चेराब और हिंसा का जो वातावरण पेटा किया गया था, क्या वह जनतंत्र के अनुकल था? मैं चाहता हं कि माविसस्ट पार्टी के लोग इस पर गम्भीरता से विचार करें. क्योंकि 1967 के आम चनाव के बाद बगाल में घेराव और हिसा का जो बातावरण पैदा किया गया. उस का परिणम यह हुआ कि बंगाल में हडताल, घेराब. औद्योगिक प्रतिष्ठानो का बन्द होना और बेकारों की संख्या में बढ़ीतरी एक आम बात हो गई। कोई आदमी बंगाल मे जाना नहीं चाहता था। बिझार के बहत से लोग बंगाल में रहते हैं। भाये-दिन हम साधारण लोगों और मजदरों से बगाल की कहानी सुनते थे. तो हम को बहत तक्लीफ होती थी।

MR. DEPUTY-SPEAKE: He May continue his speech on Monday because we have to take up non-official business now.

15.30 hrs.

PRACTISING ARCHITECTS BILL*

SHRI K. LAKKAPPA (TUMKUR): I beg to move for leave to introduce a Bill to provide for the registration of practising architects and for matters connected therewith.

MR DEPUTY-SPEAKER: The question

"That leave be granted to introduce a Bill to provide for the registration of practising architects and for matters connected therewith."

The motion was adopted.

SHR1 K. LAKKAPPA: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL

(Amendment of articles 74, 75 etc.)

SHRI A.K. GOPALAN (Palghat): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI A.K. GOPALAN: I introduce Bill,

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eighth Schedule)

DR. KARNI SINGH (BIKANER): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. KARNI SINGH: 1 introduce the Bill.

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